

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 283/2018
M.A. No. 297/2018

New Delhi, this the 23rd day of January, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Prem Chand Pandey
S/o Shri Jagan Nath Pandey
Group 'D', Post : Peon,
Age about 52 years
Resident of A-88 & 89, Gali No.4,
Shastri Park, Burari, Delhi-110084. .. Applicant

(By Advocate: Ms. Akanksha Kapoor for Shri Tarun Sharma)

Versus

1. North Delhi Municipal Corporation
Through it's Commissioner,
Office at: Dr. Shyama Prasad
Mukherjee Civic Centre,
Jawahar Lal Nehru Marg,
New Delhi-110002.

2. Director Health Administration,
North Delhi Municipal Corporation
Office at: 12th Floor, Dr. Shyama Prasad
Mukherjee Civic Centre,
Jawahar Lal Nehru Marg,
New Delhi-110002. ... Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. MA 297/2018 filed for seeking exemption is allowed.

3. The applicant filed the O.A. seeking the following relief(s):
 - “(a) allow the present Original Application in favour of the Applicant and against the Respondents;

- (b) an appropriate Relief in the form of Directions against the Respondents, more particularly the Respondent No.2-Director Health Services, may kindly be issued to immediately fix the Seniority along with the consequential benefits by taking into consideration the Date of Appointment of the Applicant in Regular Service on the Post of a Peon as 19.09.1988 in compliance of the Directions passed by the Hon'ble High Court of Delhi at New Delhi in the Civil Writ Petition bearing W.P.(C) No. 7626 of 2007 and Title as "Prem Chand Pandey Versus Municipal Corporation of Delhi & Another"; and
- (c) also issue such other or further Orders as may be deemed Fit & Proper in the present Circumstances of the Case in favour of the Applicant."

3. It is submitted that the applicant made number of representations, including Annexure-A12 dated 04.12.2017, ventilating his grievances to the respondents. However, no orders have been passed thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the respondents to consider the Annexure-A12 representation dated 04.12.2017 of the applicant and to pass appropriate reasoned and speaking order thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

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